

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-512

CP No- 53/241/242/ND/2021

CA/236/2021

IN THE MATTER OF:

Ameet Khandelwal

V/s.

Pooja Goela

....Applicant

....Respondent

SECTION

U/s 241-242

Order delivered on 09.07.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Sanjeev Mahajan

For the Respondent

: Kumar Anurag Singh, Zain A. Khan, Shwetank Singh, Advs

ORDER

CA/236/2021:-

Mr. Anurag has appeared on behalf of the respondent and seeks time to file the reply. Ten days' time is granted to file the reply.

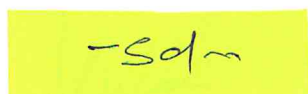
In course of hearing, learned counsel appearing for the petitioner referred the bank statement showing the internet transactions made by the Respondent by way of payments / expenses. The Petitioner stated that the Respondent made payments to his associates and diverted funds; on certain dates, Rs 50,000 each was debited from account 15 to 20 times on a single day, prima facie violating in spirit the order of this court dated 10.11.2020 restricting expenses to be made by respondent above Rs 50,000 on one occasion. When Respondent was asked to give reasons for such payments and whether such large amounts in aggregate were spent in the previous years also, he did not know reason readily and wanted time to submit answer. Therefore, the respondent is directed to explain the reasons of such transactions including



payments to individual persons on a particular date, supported with the documents/vouchers and the grounds (payments for salary, purchase or other business transaction) on the basis of which the payment was made. Rejoinder, if any, be within a week from the date of receipt of reply. List the matter on **27.07.2021**.


CP No- 53/241/242/ND/2021:-

We notice that vide order dated 11.03.2021, on the request of the respondent the matter was adjourned to file the reply. But no reply has been filed by the respondent as yet. Therefore, all the respondents are directed to file the reply within ten days from today failing which they shall be deemed to be debarred from filing the reply. List the matter on **27.07.2021**.



(K.K. VOHRA)

MEMBER (T)



(ABNI RANJAN KUMAR SINHA)

MEMBER (J)

Rakhi